

Food Corporation of India

2466. SHRI SYED SIBTEY RAZI : Will the Minister of FOOD be pleased to state :

(a) whether Government have received requests to departmentalise the handling operations of foodgrains in Food Corporation of India by doing away with present intermediary system ;

(b) if so, the details thereof;

(c) whether Government have taken any action on these requests; and

(d) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED) : (a) and (b) Shri Sriballav Panigrahi M.P. (Lok Sabha) had raised this matter in the Lok Sabha on 4-5-1992 under Rule 377.

(c) and (d) In pursuance of the directions of the Supreme Court on a writ petition filed by FCI Workers Union in 1983 for abolition of contract labour system in the FCI, Government has so far notified 193 centres of FCI prohibiting employment of contract labour therein. FCI management has already entered into an agreement with the labour unions for introducing departmental system in 78 centres and further action like identification and assessment of labour strength required is in progress. In respect of 102 centres, the matter has been referred back to the Ministry of Labour for further consideration. In the remaining 13 centres, efforts are being made to insulate labour cooperatives so as to save the labourers from any possible exploitation by the contractors.

Allocation of Levy Sugar

2467. SHRI CHHOTUBHAI PATEL SHRI JITENDRABHAI LABHSHANKER BHATT: SHRI VITHALBHAI M. PATEL: Will the Minister of Food be pleased to state:

(a) what is the Government policy for allocation of levy sugar;

(b) what is the monthly allocation to Gujarat;

(c) whether Government propose to fix the levy sugar quota on the basis of Census of 1991;

(d) if so, what is the population of Gujarat as per census 1991 ;

(e) whether the Government of Gujarat has requested for increasing the levy quota; and

(f) whether Government propose to increase the sugar quota and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUD-DIN AHMED) (a) Under the present policy of partial control, monthly allocations of levy sugar to most of the States/UTs are made on uniform norms of ensuring minimum 425 gms per capita monthly availability for the projected population as on 1-10-86. These norms are effective from 1-2-87. In addition, an adhoc increase of 5% in the monthly levy allocations of all States/UTs has been allowed since August, 1991, which will continue till Sept., 1992, when the position would again be reviewed.

(b) The monthly allocation of levy sugar to Gujarat is 16194 tonnes since February, 1987. In addition,